

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:352  
ANSWERED ON:25.07.2000  
SHARING OF INFORMATION BY JOURNALISTS  
RAGHUNANDAN LAL BHATIA

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government propose to bring a legislation which imposes an obligation on the journalists to help the security agencies in curbing the terrorist activities by sharing the information collected received by them in regard to such activities;
- (b) if so, the details thereof; and
- (c) the time by which such legislation is likely to be enforced ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO )

(a),(b) & (c): The draft Prevention of Terrorism Bill, 2000 prepared by the Law Commission contains provisions by which a duty is cast on every person to disclose information relating to commission of, or intention of commission of an offence defined under the Bill by any person. Similar provisions also exist in the Indian Penal Code 1860 and the Code of Criminal Procedure, 1973. The Government has invited the views of all State governments on the various provisions of the Bill. Govt. will also hold consultations with political parties, other groups etc. before a view is finalised in the matter. No time frame can be laid within which the bill would be introduced for consideration by Parliament.